

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 06 OF 2022**

IN THE MATTER OF:

P.V. SUBRAMANYA VARMA

.....**APPLICANT(S)**

VERSUS

THE STATE OF TELANGANA & ORS.

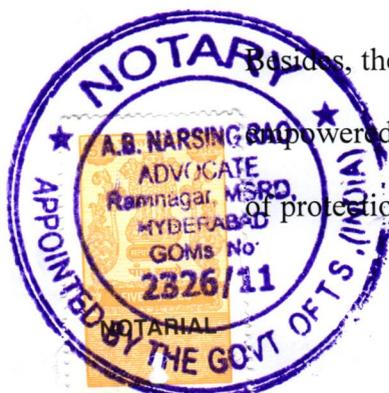
.....**RESPONDENT(S)**

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE, RESPONDENT NO. 13**

I, Dr. E.Arockia Lenin working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Hyderabad do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change (hereby referred as Respondent No. 13) to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as
2. The present application filed against the illegal and unauthorized stone crusher units operated by Respondents No.15 to 33 without obtaining any permission from the 4th Respondent/Telangana State Pollution Control Board and without providing the necessary pollution control mechanism.
3. That the answering Respondent no.13 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/ PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and



ATTESTED
(Signature)
A.B. NARSING RAO
B.Sc.,LL.P
ADVOCATE & NOTARY
H No. 1-7-631/2/E, Gemini Colon,
Ramnagar, Musheerabad,
Hyderabad-48 T.S. India

- 9 FEB 2022

(Signature)
Integrated Regional Office, Hyderabad-500 004.
Ministry of Environment Forest & Climate Change
Deputy Director
Hyderabad-500 004.

abatement of environmental pollution. The issuance of consent to operate and consent to establish comes under the purview of SPCBs/PCCs.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

VERIFICATION:

Verified at Hyderabad on this the 09th day of February, 2022 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.



ATTESTED
(Signature)
A.B. NARSING RAO
B.Sc., LL.B
ADVOCATE & NOTARY
No. 1-7-631/2/E, Gemini Colony,
Ramnagar, Musheerabad,
Hyderabad-48 T.S. India

(Signature)
डॉ. इ. आरुकिया लेंगिन/Dr. E. Arockia Lenin
DEPONENT
वैज्ञानिक 'सी'/Scientist 'C'
उप निदेशक/Deputy Director
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, हैदराबाद-500 004
Integrated Regional Office, Hyderabad-500 004

(Signature)
DEPONENT
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